



**HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU**  
(Office of the Registrar Judicial)

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File No.:- CM (M).74/2022

Titled

Parshotam Lal.

V/s

Rajeev Kumar anr ors.

—Petitioner(s)/Appellant(s)

— Respondent(s)

Notice to the respondent (s): -

1. Rajeev Kumar,
2. Sanjeev Kumar, both sons of Bodh Raj, residents of Village Ranjan, Tehsil Bhalwal, District Jammu.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 27.10.2022 10.00 A.M. or the next working day if 27.10.2022 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 16<sup>th</sup> day of September 2022 at Jammu.

Registrar Judicial  
High Court of J&K & Ladakh  
Jammu

No.:-

1719-2022

Dated:-

16.9.2022

**Copy of the above forwarded to:**

1. The Editor State times, Amphalla, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 6277794 dated 15-09-2022 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.
2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.

Registrar Judicial  
High Court of J&K & Ladakh  
Jammu